



Government of Jammu and Kashmir
Department of Disaster Management, Relief, Rehabilitation & Reconstruction
Civil Secretariat, Jammu/ Srinagar
dmrrr-sec@jk.gov.in

NOTIFICATION

Srinagar, the 10th July, 2026

S.O. 100 -In exercise of powers conferred by section 41A of the Disaster Management Act, 2005, the Government of Jammu and Kashmir hereby constitute the Urban Disaster Management Authority (UDMA) for Municipal Corporations of Jammu & Srinagar with the following composition for the purposes of the said section:-

1	Commissioner Municipal Corporation	<i>Ex-Officio</i> Chairperson
2	Deputy Commissioner of the District Concerned	<i>Ex-Officio</i> VICE Chairperson
3	Vice-Chairperson Development Authorities, Srinagar/Jammu	Member <i>Ex-Officio</i>
4	Director, Urban Local Bodies, Srinagar/Jammu	Member <i>Ex-Officio</i>
5	Senior Superintendent of Police, District concerned	Member <i>Ex-Officio</i>
6	Chief Medical Officer, Srinagar/Jammu	Member <i>Ex-Officio</i>
7	Chief Engineer, UEED, Srinagar/Jammu	Member <i>Ex-Officio</i>
8	Joint Director, Fire & Emergency Services, Srinagar/Jammu	Member <i>Ex-Officio</i>
9	Representatives from Civil Defence / SDRF where applicable	Member <i>Ex-Officio</i>

POWERS AND FUNCTIONS:

1. The Urban Disaster Management Authority. (UDMA) shall be responsible for the preparation of the Urban Plan, which shall be approved by the Union Territory Disaster Management Authority.
2. The Urban Disaster Management Authority shall be responsible for coordinating the implementation of the Urban Plan.
3. Conduct risk and vulnerability assessment for urban hazards.

4. The Urban Disaster Management Authority shall advice for the enforcement of building codes and safety norms for disaster resilience.
5. Facilitate capacity building, mock drills, and public awareness campaigns.
6. Coordinate with DDMA, UTDMA, NDRF, SDRF, and Municipal services.
7. Maintain a roster of resources, including equipment and trained personnel.
8. Promote integration of disaster risk reduction (DRR) in city master plans.
9. Review the measures being taken for mitigation, capacity building and preparedness by the Municipal Corporations and issue necessary guidelines.

The Chairperson of the Urban Disaster Management Authority (UDMA) shall, in the case of an emergency, have the power to exercise all or any of the powers of the Urban Authority, but it shall be subject to *ex-post facto* ratification by the Urban Authority.

By order of Government of Jammu and Kashmir.

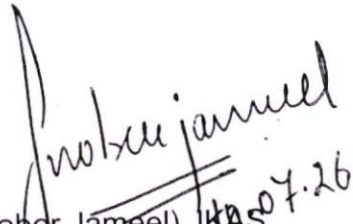
Sd/-
(Chandraker Bharti), IAS
Principal Secretary to the Government

No. DMRRR-ER/203/2025 (CC: 7678198)

Dated: 10 .07.2026

Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Hon'ble Lieutenant Governor.
5. All Commissioner/Secretaries to the Government.
6. Commandant General of Home Guards, Civil Defence and SDRF, J&K.
7. Director, Fire and Emergency Services, J&K.
8. Joint Secretary (JKL) Minister of Home Affairs, Government of India.
9. Commissioners of Municipal Corporations of Jammu and Srinagar
10. All Deputy Commissioners.
11. Director Urban Local Bodies Jammu/Kashmir.
12. Vice-Chairperson Jammu/Srinagar Development Authority.
13. Director, Archives, Archaeology and Museums, J&K.
14. Director Health Service Jammu/Kashmir.
15. OSD/Private Secretary to Hon'ble Chief Minister (Hon'ble Minister I/c Disaster Management, Relief, Rehabilitation & Reconstruction).
16. General Manager Government Press Jammu/Kashmir.
17. Private Secretary to the Chief Secretary, J&K.
18. Private Secretary to Principal Secretary to the Government, Department of DMRR&R.
19. Incharge Website DMRRR.
20. Notification/Stock file.


 (Snobar Jameel) J&K
Deputy Secretary to the Government

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